

GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT
RAJYA SABHA
UNSTARRED QUESTION NO-1911
ANSWERED ON - 10/03/2021

CREAMY LAYER FOR OBCs

1911 #. SHRI SUSHIL KUMAR MODI

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:-

- (a) whether it is a fact that the creamy layer was fixed on 23rd August, 2017 for 27 per cent reservation for backward classes in Central services;
- (b) whether it is also a fact that as per Office Memorandum of 1993, "salary" and "agricultural income" have been excluded from the income limit for creamy layer fixation which Government now wants to change; and
- (c) if so, the justification for the new definition of creamy layer and by when Government propose to declare a new maximum limit on income?

ANSWER

THE MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI KRISHAN PAL GURJAR)

- (a) No Sir. No orders for fixation of creamy layer have been issued on 23rd August 2017.
- (b) In the Office Memorandum dated 8.9.1993, issued by the Department of Personnel and Training (DOPT), it is mentioned that "Income from salaries or agricultural land shall not be clubbed".
- (c) The definition of creamy layer which are in force today are as per the instructions of Department of Personnel and Training's Office Memorandum dated 8.9.1993 and clarificatory circular dated 14.10.2004. No other orders for definition of creamy layer have been issued. The last orders for revision of the creamy layer income limit was issued on 13.9.2017 and as per DOPT instructions the revision is to be done every three years. Accordingly, the existing income limit has become due for review.
